HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

BA No. 8/2016, IA No. 1/2016

Saddam Hussain

.....Petitioner/Applicant (s)

Through :- Mr. A. A. Khan, Advocate (on video call from residence in Jammu)

Vs State of J&K and another

.....Respondent(s)

Through :- Mr. A. M. Malik, Dy A. G. (on video call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE <u>ORDER</u> <u>10.06.2020</u>

This Court vide order dated 29.02.2016 had granted bail to the applicant in anticipation of arrest and also directed the applicant to take part and cooperate in the investigation. Till date there is no report from the prosecution that the applicant has violated the conditions imposed while granting bail. Even no application has been filed by the respondents for cancellation of the bail granted to the applicant by this Court.

In view of the above, the interim anticipatory bail granted to the applicant on 29.02.2016 is made absolute, as such, instant applicant is disposed of.

However, in the event of any violation of order passed by this Court on 29.02.2016, the respondents shall be at liberty to approach the trial court seeking cancellation of the bail.

Disposed of.

(RAJNESH OSWAL) JUDGE

Jammu 10.06.2020 (Rakesh)

Whether the order is speaking Whether the order is reportable Yes/No Yes/No